## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 169/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.02.2018</u>

Name of the Company:

Riverside Industries Ltd

V/s.

Omni Dyechem Exports Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

Nela V. Panoly

1. ANISH SHAM

pet hour

Advocate

Resports

Neta Pancterl For Harmish K.shah

## **ORDER**

Learned PCS Mr. Anish Shah present for Operational Creditor/Petitioner. Learned Advocate Ms. Neha Panchal i/b Learned Advocate Mr. Harmish Shah present for Respondent.

Respondent counsel sent letter for adjournment.

Respondent not filed objections.

Respondent shall file its objections on or before 15.02.2018 serving a copy in advance to petitioner.

List the matter on 15.02.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 9th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL